

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 173/MP/2024**

- Subject : Application under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and other applicable Regulations seeking approval of this Commission to transfer the inter-state trading licence held by the Applicant to Adani Energy Solutions Step-Thirteen Limited.
- Petitioner : Adani Enterpriser Limited
- Date of Hearing : **9.9.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, AEL  
Shri Chetan Garg, Advocate, AEL  
Ms. Lavanya Panwar, Advocate, AEL  
Ms. Ankita Bafna, Advocate, AEL  
Shri Jay Lal, Advocate, AEL  
Shri Pawan Singh, Advocate, AEL  
Shri Gyanendra Singh, Advocate, AEL  
Shri Sandeep Kumar, Advocate, AEL  
Shri Ramesh Kumar, Advocate, AEL  
Shri Rohit Raj, Advocate, AEL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the instant Petition had been filed seeking the approval of this Commission to transfer the inter-State trading licence held by the Applicant to Adani Solutions Step-Thirteen Limited. Learned counsel also submitted that in terms of Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of trading licence and other related matters) Regulations, 2020, the Petitioner also published a notice of its present application in two daily newspapers inviting the suggestions or objections thereon. However, no suggestion/objection has been received so far.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission directed the Petitioner to furnish the following information/clarification, on an affidavit, within a week Audited Special Balance Sheet as on any date falling within 30 days immediately preceding the filing of the amended application in support of the compliance of net worth requirement for Category 'I' Trading Licence.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**